

Construction of smaller size of MIG DDA Flats in Dwarka

2000. SHRI RANBIR SINGH PARJAPAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the size of Delhi Development Authority (DDA) MIG flats is small in Dwarka as compared to the flats building in Janak Puri, Munirka etc.;
- (b) if so, the reasons for construction of smaller size MIG flats in Dwarka than Janak Puri, Munirka etc. giving the sizes thereof;
- (c) whether there is no parking space in Dwarka especially in Sector-19;
- (d) whether there is short supply of drinking water in Dwarka; and
- (e) if so, the reasons therefor and the steps taken to overcome the problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) The DDA has informed that the sizes of the flats in Dwarka, Munirka and Janakpuri are similar with minor variations.

(c) The DDA have informed that the parking spaces in the Housing Pockets in Sector-19 of Dwarka, have been provided as per the then prevalent Master Plan-2001 norms.

(d) and (e) There is inadequacy in water supply to some extent. The DDA has informed it receives 3.5 million gallon per day (MGD) water from Delhi Jal Board in Dwarka against the present demand of 10 MGD water. In order to augment more water, DDA has bored tubewells which fetch 1 MGD water. DDA has also allotted land to Delhi Jal Board to construct the treatment plant at Dwarka and the construction of this treatment plant is near completion.

Poor financial condition of ULBs

2001. SHRI C.M. RAMESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government is aware that financial conditions of the Urban Local Bodies (ULBs) are in poor State; and
- (b) if so, whether Government proposes to take any remedial measures to improve the financial conditions of the Urban Local Bodies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) Yes, Sir. The Government recognizes the

importance of strengthening resource mobilization in order to enable the Urban Local Bodies to meet the challenges of urbanizations. Towards this objective it is supporting implementation of urban sector reforms including property tax reforms, rationalization of stamp duty, implementation of double entry accounting systems, e-governance, levy of reasonable user charges, empowerment of Urban Local Bodies in pursuance of 74th Constitutional Amendment Act and encouraging public private partnerships. The Government has also been advocating innovative means of financing urban infrastructure through the 'Tax free Municipal Bonds' and the 'Pooled Finance Development Scheme' etc. The 13th Central Finance Commission has recommended that local bodies need to be supported through a predictable and buyant source of revenue substantially higher than the present levels in addition to their own revenues and other flows from State and Central Governments. It has recommended award of 1.93% of 2010-15 divisible pool for the Urban Local Bodies which has been accepted by the Government.

Pending complaints to CPWD Enquiry, Laxmibai Nagar

2002. SHRI MOHAMMAD ADEEB: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2469 given in Rajya Sabha on 14th December, 2011 and State:

- (a) whether the work relating to damaged windows in Type-III quarter in Laxmibai Nagar, New Delhi has been completed;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) by when the same will be completed;
- (d) the status of special drive for renovation as on date;
- (e) the details of the complaints pending as on date and since when; and
- (f) whether any responsibility is fixed for not attending the complaints; if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) No, Sir. As per the information provided by CPWD, work in 7 out of 45 windows is remaining because 3 windows have AC/Cooler and 4 windows are of different sizes. The remaining work is targetted for completion by 30.09.2012 by the CPWD.

- (d) Upgradation/Renovation of flats are carried out on vacation of flats for which tenders have been awarded.